

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 2230
TO BE ANSWERED ON: 02.08.2023

DIGITAL PERSONAL DATA PROTECTION BILL

2230. SHRI BHARTRUHARI MAHTAB:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has carried out a comprehensive assessment of the likely impact, costs and benefits of the proposed Digital Personal Data Protection Bill and if so, the details thereof;
- (b) whether the Government has held transparent and open consultations with stakeholders, consumer groups and experts on the Digital Personal Data Protection Bill and if so, the details thereof;
- (c) whether the reports in regard to both of the above cases are available in public domain and if so, the details thereof along with the action taken thereon; and
- (d) whether the Government plans to engage with States and grassroot organisations to ensure effective enforcement of the proposed Digital Personal Data Protection Bill through awareness generation, capacity building, and enabling accessible grievance redress, if so, the details thereof and the action taken thereon?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a): The Bill aims to benefit the citizens by protecting their rights to digital personal data protection while ensuring that the innovation ecosystem continues to expand and grow. The financial implications of the proposed Bill are included in the Bill.

(b) and (c) The Ministry has done extensive consultation on the proposed Digital Personal Data Protection Bill with multiple stakeholders. Also, the Ministry had invited feedback from the public on the proposed Digital Personal Data Protection Bill, 2022. The public consultations were carried from 18.11.2022 to 02.01.2023.

(d): The proposed bill is expected to create deep behavioural changes among the platforms/data fiduciaries in the way digital personal data is processed. It will help in protecting the digital personal data of Data Principals and establish a compliance framework to ensure that their rights are safeguarded, and Data Fiduciaries fulfil their obligations. The draft Bill also provides for the rights of Data Principals to access information about their digital personal data, to correction and erasure of such data, redress of grievances, and nomination to exercise their rights in the event of death or incapacity.
